

[8 August, 2001]

RAJYA SABHA

Prosecution of farmhouses and banquets by Delhi Police

1842. SHRI S. SIVASUBRAMANIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many farmhouses and banquets are being prosecuted for conducting unauthorised functions, by Delhi Police during the last three years;

(b) whether any policy has been framed up to check the menace; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) The requisite details are as under:

Year	Number of Banquet Halls & Farm Houses challaned under sections 28/112 of the Delhi Police Act, 1978
1998	1
1999	27
2000	13
2001 upto 15/2/2001	6

(b) and (c) The Delhi Police takes action against the defaulters as per the provision of sections 28 and 112 of the Delhi Police Act, 1978.

Deployment of forces in Tripura

1843. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Tripura have demanded deployment of 15 battalions of CRPF and 4 battalions of Assam Rifles in Tripura;

(b) whether Government of Tripura have also requested that, as earlier three battalions of Army may be stationed in Tripura; and

(c) what is the current deployment of forces in Tripura and how